Regulating Plantation Companies

669. SHRI N.R. DASARI: SHRI I. CHITHARANJAN:

145 Written Answers

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have ta ken any steps to regulate the plan tation companies which issue instru ments such as agro bonds, plantation bonds etc. on investments made by the public to ensure that the public is not cheated by such companies; and
 - (b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and (b) Yes, Sir. It has been decided to treat the schemes through which agro bonds, plantation bonds etc. are issued as Collective Investment Schemes coming under the provisons of Section ll(2)(c) of the SEBI Act, 1992. SEBI has been entrusted with the responsibility to formulate regulations for the purpose.

Monitoring of Private Financial Institutions by Statutory Bodies

670. SHRI JALALUDIN ANSARI: SHRI GAYA SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the role of statutory bodies which are supposed to monitor the activities of the private financial institutions is not very encouraging and the Lt. Governor of Delhi has written a letter to this Ministry in this regard; and
- (b) if so, the details there of and action taken, if any, in this connection;

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAM):(a) Non-Banking Financial Institutions (NBFCs) are regulated by the RBI under the provisions of RBI Act. Additional powers were vested in RBI in January, 1997 and RBI has

recently framed extensive regulations lor regulating NBFCs. Lt. Governor of Delhi has written a letter to the Ministry where in he has made observations and suggestions concerning regulation of NBFCs.

(b) The letter of Lt. Governor of Delhi along with suggestions from other sources constitute valuable inputs in the ongoing efforts by Government and RBI to ensure increasingly improved regulation and supervision of the NBFC sector.

Vacant Posts of Assistant Commissioner of Customs

- SHRI ANANTRAY DEV-SHANKER DAVE: Will the Minister of FINANCE be pleased to state:
- (a) whether there have been a number of vacant posts of Assistant Commissioner of Customs in Gujarat for a long time;
- (b) if so, the details thereof alongwith the reasons: and
- (c) the steps taken or propose to be taken for filling up these posts at the

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAM): (a) to (c) Four posts of Assistant Commissioners in Gujarat-2 each in Ahmedabad & Kandla Customs, are lying vacant for the last few months on account of administrative reasons and these posts are likely to be filled up within a fortnight.

स्टेट बैंक ऑफ इंदॉर द्धारा "नकद धन राशी" स्वीकार नहीं किया जाना

- 672. श्री गोविन्दराम मिरी: क्या वित्त मंत्री वह बताने की कृपा करेंगे कि:
- (क) क्या सरकार को दिल्ली स्थित स्टेट बैंक आफ इंदौर की करेंसी शाखा द्वारा बैंक की अन्य शाखाओं से "नकद धनराशि" को स्वीकार नहीं किए जाने के कारणों की जानकारी है;
- (ख) क्या यह सच है कि इसी बैंक की दिल्ली स्थित नरेला शाखा के शाखा प्रबंधक ओर मुख्य खजांची